NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 374/(MAH)/2017

CORAM:

NOT

Present:

SHRI M. K. SHRAWAT MEMBER (J)

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SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017

NAME OF THE PARTIES: Aparna Anil Nadkarni & 3 Ors.

V/s.

Ayyappan Capital Services Pvt. Ltd. & 3 Ors.

SECTION OF THE COMPANIES ACT: 4,73,74,186,210,,213,447,448 of the Companies Act, 2013.

<u>S. N</u>	o. NAME	DESIGNATION	SIGNATURE
1.	CS ULHAS	B.SHETTY Practising Company Secretar	Bung
		(Loursel for the Repitron	mers)

ORDER

C.P. No. 374/4,73,74,186,210,213,447,448/NCLT/MB/MAH/2017

- Mentioned this Petition by the Learned Counsel for the Petitioner.
- 2. "Admitted" for further action, such as, Notice to ROC to report in the matter.
- The Petitioner shall submit a copy of the Petition to the ROC on or before 18.09.2017.
- 4. There is an apprehension that the Respondent/Debtor may siphon the money from the IDBI Bank, Airoli Branch. This Petitioner is asking this Bench to freeze the account of Ayyappan Capital Services Pvt. Ltd. bearing Account No. 036710200002684. Ordered to freeze the account trill further orders.

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5. The Petitioner is also directed to serve a copy of this Order to the Respondents. or 1) B1 Baure

6. The Registry is directed to communicate this Order to the ROC with the directed to be present in person or through their Representative on the next date of hearing.

7. The matter is now listed for hearing on **22.09.2017**.

Sd/-Bhaskera Pantula Mohan. Member (Judicial) 11.09.2017.

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sd/-M.K. Shrawat Member (Judicial)